



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Jul/202526/7

DATED: 07/08/2025

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jul/202526/7 dated 07/08/2025 of Norms Committee - VI for the year 2025-26 was held on 07/08/2025 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Sandip Ravindra Kote, Director	Ministry of Food Processing Industries
3	Shaish Kumar, Technical Consultant	DGFT
4	D.N. Mathur, Technical Consultant	DGFT
5	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	JANATHA FISH MEAL AND OIL PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00005932AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted the comments received from CIFT, Cochin, in the matter. After deliberations, the committee decided to refer the case back to CIFT for clarification of technical inputs. The case stands deferred.	

Case No.	2 / NC/6/MEET/Jul/202526/7			
Case Status	Case Approved			
Party Name	KSRI CHAI PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025			
HQ File Number	HQRNORM APPLY 00001767AM26			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per the agenda and decided to ratify the norms as per details below, or as applied by the firm, whichever is less:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Blended Black Tea (Cardamom flavoured Indian Black tea blended with 20210 kgs of imported black tea)	44910.0	Black Tea, Grade FBOP	20210.0
2.	Blended Black Tea (Cardamom flavoured Indian Black tea blended with 11543 kgs of imported black	25650.0	Black Tea, Grade OP	11543.0

	tea)			
1. Each kg of exported tea shall contain 0.45 kg of imported tea. 2. The grade, quality, and origin of imported tea should match the tea exported, and the same should also be specified in the import/ export documents. 3. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website. 4. No Advance Authorisation should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms. 5. Other regulations of FTP / HBP 2023, like Value Addition, Pre-import condition & Appendix 4J conditions, should also be complied with. RA may take suitable consequential action accordingly.				

Case No.	3 / NC/6/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	VJ JINDAL COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00000822AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and examined the justification and documents submitted by the firm. The committee also noted the inputs of Tech 1 and MoFPI received in this matter. After detailed deliberation, the committee decided to maintain the status quo in this case. RA concerned may take consequential action, accordingly.	

Case No.	4 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	REGENT DISTILLERS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025

and Date	
HQ File Number	HQRNORM APPLY 00003825AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	5 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	CRI LTD
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00004988AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products.	

Case No.	6 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	BISMI AQUATIC PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00006127AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per the agenda and noted that the firm was requested to appear for a Personal Hearing (PH). However, the firm has requested to provide another date for the PH. The Committee decided to call the firm for PH in the next meeting.

The case stands deferred.

Case No.	7 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	DIAMOND ROLLER FLOUR MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00009312AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per the agenda and noted that PC-4 vide OM No. 01/94/180/016/AM25/PC4/122 dated 11.12.2024 decided to refer the case to Export Cell.	
The Committee resolved to request the PC-4 division to expedite their comments.	
The case stands deferred.	

Case No.	8 / NC/6/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	CROWN IMPEX
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM REVIW00000403AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per the agenda and noted the DL reply submitted by the firm. After reviewing the firm's response, the committee deliberated on the matter and decided to advise the firm to secure the poppy seed quota before approaching the committee for the fixation of norms.	

The previous decision taken in this matter remains in effect until that time.

RA concerned may take consequential action, accordingly.

Case No.	9 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	PRISTINE INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM REVIW00001778AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	10 / NC/6/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM REVIW00006066AM25
RA File Number	322404000039 AM18
Licence No and Date	3210078355/02/01/2018
Norms Committee Decision: NC considered the case as per the agenda and noted the reply submitted by the firm. However, after detailed deliberations, the committee decided to reject the case. RA concerned may take subsequent consequential action accordingly.	

Case No.	11 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	018305001015AM19
RA File Number	072404000122 AM19
Licence No and Date	0710113712/13/08/2018
Norms Committee Decision: NC considered the case as per the agenda and heard the representatives of the firm attending the Personal Hearing. After detailed deliberations, the committee decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Basis for the code included with the name of the export product and imported items. 2. Process flow chart indicating wastage at each step. The case stands deferred.	

Case No.	12 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM REVIW00004976AM24
RA File Number	132404000145 AM20
Licence No and Date	1310049278/09/05/2019
Norms Committee Decision: NC considered the case as per the agenda and heard the representatives of the firm attending the Personal Hearing. After detailed deliberations, the committee decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Please provide clarification on the last step of the process. As explained, 150 Kg of dry Lutein (75%) is mixed with 300 Kg of Sunflower oil to produce 20% of Lutein free. Please provide a detailed calculation, how 20% export product is produced by mixing the two.	

The case stands deferred.

Case No.	13 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	14 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	FEBIN MARINE FOODS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM REVIW00002857AM25
RA File Number	102404000099 AM20
Licence No and Date	1010060393/07/02/2020
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	15 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00002291AM23
RA File Number	07AX04000511 AM23
Licence No and Date	0711004776/27/07/2022
Norms Committee Decision: NC considered the case as per the agenda and heard the representatives of the firm attending the Personal Hearing. After detailed deliberations, the committee decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Basis for the code included with the name of the export product and imported items. 2. Process flow chart indicating wastage at each step. The case stands deferred.	

Case No.	16 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00002290AM23
RA File Number	07AX04000512 AM23
Licence No and Date	0711004775/27/07/2022
Norms Committee Decision: NC considered the case as per the agenda and heard the representatives of the firm attending the Personal Hearing. After detailed deliberations, the committee decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Basis for the code included with the name of the export product and imported items. 2. Process flow chart indicating wastage at each step.	

The case stands deferred.

Case No.	17 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00002289AM23
RA File Number	07AX04000483 AM23
Licence No and Date	0711004774/27/07/2022
Norms Committee Decision: NC considered the case as per the agenda and heard the representatives of the firm attending the Personal Hearing. After detailed deliberations, the committee decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Basis for the code included with the name of the export product and imported items. 2. Process flow chart indicating wastage at each step. The case stands deferred.	

Case No.	18 / NC/6/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	OLYMPIC ZIPPERS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM REVIW00006496AM25
RA File Number	05AX04000693 AM24
Licence No and Date	0511019406/16/06/2023
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm's application is under examination by the Technical Authority, i.e., Tech 1, and comments are awaited. The Committee decided to send a reminder to Tech 1 to expedite the technical comments.	

The case stands deferred.

Case No.	19 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00001957AM26
RA File Number	13AX04000082 AM24
Licence No and Date	1311002042/03/07/2023
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech 2; 1. Please specify the Grade (PET Grade/ Food Grade) of the export item. 2. Material balance with 100 Kg of raw material. 3. CIF value of the imported item along with a copy of the BoE. 4. Commercial value of the by-product generated along with the documentary evidence. 5. Copy of Shipping Bills. The case stands deferred.	

Case No.	20 / NC/6/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00004810AM24
RA File Number	08AX04000825 AM24
Licence No and Date	0811008997/03/08/2023
Norms Committee Decision: NC considered the case as per the agenda and decided to ratify the norms as per details below or as	

applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	Coriander Spilt/Coriander Ground	400.0	1.	Coriander Whole Seeds	400.0

1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.
 2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.
 3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.
- RA may take subsequent consequential action accordingly.

Case No.	21 / NC/6/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM REVIW00000497AM26
RA File Number	08AX04001035 AM24
Licence No and Date	0811009358/13/09/2023
Norms Committee Decision:	
NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case.	
RA may take subsequent consequential action accordingly.	

Case No.	22 / NC/6/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00006417AM24
RA File Number	08AX04001402 AM24
Licence No and Date	0811009733/23/10/2023
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	23 / NC/6/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00006750AM24
RA File Number	08AX04001528 AM24
Licence No and Date	0811009921/08/11/2023
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	24 / NC/6/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	B P SPICES
Meeting Number	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025

and Date	
HQ File Number	HQRNORM APPLY 00006870AM24
RA File Number	08AX04001567 AM24
Licence No and Date	0811009969/16/11/2023
Norms Committee Decision:	
NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case.	
RA may take subsequent consequential action accordingly.	

Case No.	25 / NC/6/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00006915AM24
RA File Number	08AX04001573 AM24
Licence No and Date	0811009993/20/11/2023
Norms Committee Decision:	
NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case.	
RA may take subsequent consequential action accordingly.	

Case No.	26 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00008838AM24
RA File Number	05AX04003695 AM24
Licence No and Date	0511024236/01/03/2024
Norms Committee Decision:	

NC considered the case as per the agenda and heard the representatives of the firm attending the Personal Hearing. After detailed deliberations, the committee decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., **MoFPI**;

1. Actual content of WMP in each export product with copy of SBs.

The case stands deferred.

Case No.	27 / NC/6/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00008881AM24
RA File Number	08AX04002162 AM24
Licence No and Date	0811010949/04/03/2024
Norms Committee Decision:	
NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case.	
RA may take subsequent consequential action accordingly.	

Case No.	28 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM REVIW00001307AM26
RA File Number	30AX04000596 AM24
Licence No and Date	3011005018/05/04/2024
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited.	

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	29 / NC/6/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00001268AM25
RA File Number	05AX04000799 AM25
Licence No and Date	0511026062/12/06/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 30.04.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee, therefore, decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly	

Case No.	30 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TTK HEALTHCARE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM REVIW00000813AM26
RA File Number	07AX04000357 AM25
Licence No and Date	0711011680/28/06/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited.	

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	31 / NC/6/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00001812AM25
RA File Number	08AX04000470 AM25
Licence No and Date	0811012025/08/07/2024

Norms Committee Decision:

NC considered the case as per the agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	Fennel Ground	400.0	1.	Fennel Seeds	400.0

1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.

2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	32 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00004232AM25
RA File Number	06AX04000349 AM25
Licence No and Date	0611003129/19/11/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech MoFPI; 1. Certificate of Analysis of export product indicating the content of the imported item. The case stands deferred.	

Case No.	33 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MARVI INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM REVIW00006362AM25
RA File Number	56AX04000355 AM25
Licence No and Date	5611003408/20/11/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Please provide a correct description/ exact name of the export product. The case stands deferred	

Case No.	34 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00004568AM25
RA File Number	05AX04003020 AM25
Licence No and Date	0511029420/05/12/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred	

Case No.	35 / NC/6/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00004725AM25
RA File Number	08AX04001505 AM25
Licence No and Date	0811013491/12/12/2024
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly	

Case No.	36 / NC/6/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES

Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00004791AM25
RA File Number	34AX04000779 AM25
Licence No and Date	3411005809/16/12/2024
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly	

Case No.	37 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00005497AM25
RA File Number	33AX04000104 AM25
Licence No and Date	3311002457/07/01/2025
Norms Committee Decision: The NC considered the case as per the agenda and noted that the firm appeared for the Personal Hearing (PH). However, due to technical issues, the firm could not be heard. Therefore, the Committee decided to give the firm another opportunity for the PH. The case stands deferred.	

Case No.	38 / NC/6/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	M. R. AGRO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00005526AM25
RA File Number	08AX04001716 AM25
Licence No and Date	0811013753/08/01/2025
Norms Committee Decision:	

NC considered the case as per the agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	CORIANDER SPLIT/ CORIANDER GROUND	249.0	1.	CORIANDER SEEDS WHOLE	249.0

1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.
 2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.
 3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.
- RA may take subsequent consequential action accordingly.

Case No.	39 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00005510AM25
RA File Number	33AX04000105 AM25
Licence No and Date	3311002465/08/01/2025
Norms Committee Decision:	
The NC considered the case as per the agenda and noted that the firm appeared for the Personal Hearing (PH). However, due to technical issues, the firm could not be heard. Therefore, the	

Committee decided to give the firm another opportunity for the PH.

The case stands deferred.

Case No.	40 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ACCELERATED FREEZE DRYING CO LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00005737AM25
RA File Number	10AX04000264 AM25
Licence No and Date	1011002886/20/01/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CIFT, Cochin and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred.	

Case No.	41 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	KUMAON EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00005846AM25
RA File Number	05AX04003729 AM25
Licence No and Date	0511030537/24/01/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2, and technical comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite comments in this matter. The case stands deferred.	

Case No.	42 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ALLMET INNOVATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00006357AM25
RA File Number	13AX04000370 AM25
Licence No and Date	1311003708/21/02/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products.	

Case No.	43 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	COUNTERTOPS AND CABINETS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00006379AM25
RA File Number	13AX04000383 AM25
Licence No and Date	1311003711/24/02/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL; 1. Specification of each import items like thickness, sizes/Dimension etc. 2. Photographs with drawing and design of export item giving sizes / dimension of each type of export item, highlighting the import item in it. 3.The calculation of the requirement of raw material in sq. meter (not in kg), as import licence is granted in sq. meter, indicating net content and wastage separately. 4. Reson for asking MDF Board at two places and also to justify the wastage claimed for each raw materail.	

Indigenous item to indicate in 4E Column.

The case stands deferred.

Case No.	44 / NC/6/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00006431AM25
RA File Number	09AX04001091 AM25
Licence No and Date	0911009108/25/02/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., **Tech 1**, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (SQM)	Import serial no	Import Item Name	Quantity (SQM)
1.	THERMAL TRANSFER RIBBON (TTR WAX W111)(Cut to Sizes)	3200000.0	1.	THERMAL TRANSFER RIBBON WAX VARIOUS PART NUMBERS FROM DIFFERENT SUPPLIERS(Jumbo rolls of sizes 910 mm)	3296000.0

RA may take subsequent consequential action accordingly.

Case No.	45 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	NITTA GELATIN INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025

HQ File Number	HQRNORM APPLY 00000039AM26
RA File Number	10AX04000342 AM25
Licence No and Date	1011003040/02/04/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech2; 1. Please furnish the quantity and commercial value of by-products from 100 kg of inputs. The case stands deferred.	

Case No.	46 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00000057AM26
RA File Number	03AX04005969 AM25
Licence No and Date	0311042776/02/04/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	47 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00000059AM26
RA File Number	03AX04005960 AM25
Licence No and Date	0311042779/02/04/2025

Norms Committee Decision:

NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	48 / NC/6/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00000499AM26
RA File Number	34AX04000049 AM26
Licence No and Date	3411006352/28/04/2025

Norms Committee Decision:

NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	49 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00000547AM26
RA File Number	09AX04000036 AM26
Licence No and Date	0911009537/30/04/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., **Tech 1**, allowing the following inputs;

1. Mfg. process in detail, indicating wastage at each step of manufacturing.

2. Quantity of Coco powder produced in the processing of 1 MT of Cocoa Beans.

3. Material Balance Sheet for 1 MT of Cocoa Beans.

The case stands deferred.

Case No.	50 / NC/6/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	SP AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00000559AM26
RA File Number	08AX04000136 AM26
Licence No and Date	0811014869/30/04/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	CARAWAY POWDER	27.0	1.	CARAWAY SEEDS((This licence issued under para 4.07 of H.B. vol.I 2023-2028 for fixation of norms by NC, DGFT New Delhi))	27.0

1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.

2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix

4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	51 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00000576AM26
RA File Number	02AX04000074 AM26
Licence No and Date	0211008625/01/05/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	52 / NC/6/MEET/Jul/202526/7				
Case Status	Case Approved				
Party Name	JINDAL POLYBUTTONS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025				
HQ File Number	HQRNORM APPLY 00000573AM26				
RA File Number	05AX04000328 AM26				
Licence No and Date	0511032279/01/05/2025				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 1 , allowing the following inputs;					
Export Serial No.	Export Item Name	Quantity (GROSS)	Import serial no	Import Item Name	Quantity (NOS)

1.	Buttons (Made of Corozo- Grade A)(Size 24L)	10620.0	1.	Corozo Blanks for Button (Grade A - 24L)(Corozo Blanks for Button (Grade A - 24L))	1544572
2.	Buttons (Made of Corozo- Grade B)(Size 24L)	2461.0	2.	Corozo Blanks for Button (Grade B- 24L)(Corozo Blanks for Button (Grade B - 24L))	357928.5
3.	Buttons (Made of Corozo- Grade A)(26L)	5200.0	3.	Corozo Blanks for Button (Grade A - 28L)(Corozo Blanks for Button (Grade A - 28L))	756288
4.	Buttons (Made of Corozo- Grade B)(26L)	1200.0	4.	Corozo Blanks for Button (Grade B - 28L)(Corozo Blanks for Button (Grade B - 28L))	174528
5.	Buttons (Made of Corozo- Grade A)(28L)	2200.0	5.	Corozo Blanks for Button (Grade A - 28L)(Corozo Blanks for Button (Grade A - 28L))	319968
6.	Buttons (Made of Corozo- Grade B)(28L)	550.0	6.	Corozo Blanks for Button (Grade B - 28L)(Corozo Blanks for Button (Grade B - 28L))	79992

RA may take subsequent consequential action accordingly

Case No.	53 / NC/6/MEET/Jul/202526/7
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Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00000588AM26
RA File Number	07AX04000188 AM26
Licence No and Date	0711014344/02/05/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Percentage content of Triterpenes in the import and export item. 2. COA of the imported item from the foreign supplier. 3. COA of export item. 4. Manufacturing flow chart with complete material balance in quantity terms. The case stands deferred.	

Case No.	54 / NC/6/MEET/Jul/202526/7				
Case Status	Case Approved				
Party Name	SHREE BHAGWATI FLOUR AND FOODS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025				
HQ File Number	HQRNORM APPLY 00000652AM26				
RA File Number	08AX04000205 AM26				
Licence No and Date	0811014929/06/05/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to ratify the norms as per details below or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Coriander Powder	40000.0	1.	Coriander Seeds Whole	40000.0

1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents. 2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import. 3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take subsequent consequential action accordingly.					

Case No.	55 / NC/6/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	UNJHA AGRO COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00000651AM26
RA File Number	08AX04000204 AM26
Licence No and Date	0811014928/06/05/2025
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly	

Case No.	56 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	NATURE'S FIRST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00000663AM26

RA File Number	05AX04000329 AM26
Licence No and Date	0511032386/07/05/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	57 / NC/6/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00000742AM26
RA File Number	10AX04000040 AM26
Licence No and Date	1011003112/09/05/2025
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly	

Case No.	58 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	VIRINICA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00000710AM26
RA File Number	03AX04000158 AM26
Licence No and Date	0311043663/09/05/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under	

examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	59 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	FOODS AND INNS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00000754AM26
RA File Number	03AX04000620 AM26
Licence No and Date	0311043751/13/05/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	60 / NC/6/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	LUXOX FURNITURE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202526/ 7 and 07/08/2025
HQ File Number	HQRNORM APPLY 00000834AM26
RA File Number	05AX04000371 AM26
Licence No and Date	0511032618/15/05/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., NL; 1. Specification of export items giving a range of sizes with photographs and drawing/design.	

2. Specifications like thickness, size/s etc., of the import item.
3. The export quantity of the advance licence is for 8000 Nos, but the chartered Engineer has certified the quantity of 5000 Nos, and in Appendix 4E two import items have been shown, but in the application, only one item has been given, and the same has to be clarified.
4. The calculation of the requirement of the import item indicating net content and wastage separately.

The case stands deferred

Minutes of Manual Agenda of M.No.7 dated 07.08.2025

Case No. M-01	Party Name: M/s Dewal Maa Agro Industries	Meet No/Date: NC/6/MEET/Jul/202526/7 Date: 07.08.2025	Status: Approved
HQ File: HQRNORMAPPLY00002615AM25	RLA File:	Lic.No.: 1111000146, dated 07.03.2025	
Subject: Review of Norms- regarding			
Decision: The case was listed before today's Norms Committee meeting in view of the observation made by PC-4 that the import and export item descriptions lack distinction and clarity and therefore, the issue needs to be rechecked. The issue was taken up for re-examination in the light of information shared by the applicant in its application, the wastage claimed and the process explained The subject was flagged to MoFPI on 24.07.2025. The firm was also provided opportunity of personal hearing through VC on 07.08.2025. The firm has			

responded by mail seeking Extension of 2 weeks time to respond appropriately and attend the personal hearing on the grounds that their authorised representative/technical person is on leave (for Raksha Bandhan & ensuing holidays) and therefore they are unable to attend the scheduled personal hearing or provide a response to query in his absence.

The above issues were placed before the NC in meeting dated 07.08.2025. The Committee went through the information shared by the applicant in its application like process involving filtration, cleaning of the seeds, removing the shell to obtain the kernel. The representative of MoFPI informed that they have processed the subject matter for re-examination and that there needs to be better clarity and distinction in the import/ export item descriptions in view of the process explained, wastage claimed by the firm in its application. The representative from the MoFPI also informed that the written comments will be shared in due period. The Committee was also of the view that additional conditions have to be specified in view of the sensitivity of the import/export items like regular reporting of import/exports, stock and consumption data and 100 % examination of Export consignments.

The technical inputs have been shared by MoFPI (Ministry of Food Processing Industries) on 08.08.2025 specifying the description of the export product as **“Watermelon Kernel”** with wastage norms as decided in M.No. 15 dated 24.01.2025.

In line with the process explained by the firm in the application, inputs provided by MoFPI and conditions decided by the committee, the following changes are made in the norms to bring better clarity in the import/export items.

The export item to read as **“Watermelon Kernel (Deshelled Watermelon Seeds)”**

Further, in addition to conditions imposed by the NC in M. No. 15, dated January 24, 2025, the following conditions shall also apply:

1. With immediate effect, the firm shall furnish fortnightly details of imports, exports, and stock and consumption registers, duly certified by a CA (Chartered Accountant), to the concerned RA (Regional Authority) and the DIC (District Industries Centre) where the unit is located.
2. All export consignments will be subject to 100% examination by customs authorities to confirm that the export product is watermelon kernel.

The firm may file a written representation to the Norms Committee as per para 4.17 of HBP, 2023, if they have any issue with the above decision.

Case No. M-02	Party Name: Confederation of Indian Industry (CII)	Meet No/Date: NC/6/MEET/Jul/202526/7	Status: Deferred
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		Date: 07.08.2025	
HQ File: NA	RLA File:	Lic.No.: NA	
Subject: Amendment in SION E-5 to Include "Wheat Gluten" as an additional Input- reg.			
Decision: NC considered the case as per the agenda and heard the representatives of CII during the Personal Hearing (PH). The Committee examined the documents submitted by CII and, after deliberations, decided to further examine the case. The case stands deferred.			
